

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) No. 76/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017

NAME OF THE COMPANY: Modi Hitech India Limited vs. Fedders Electric & Engineering Ltd.

SECTION OF THE COMPANIES ACT: U/S

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Diptiman Singh	Advocate	Modi Hitech India Ltd.	D Singh
2.	Ronak Chaturvedi	Advocate	Fedders Electric & Engineering Ltd.	Ronak Chaturvedi

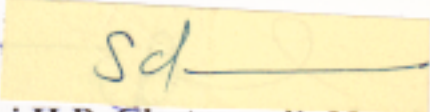
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Sh. Diptiman Singh, Advocate for the operational creditor. Sh. Ronak Chaturvedi, Advocate for the corporate debtor.

Pursuant to and in continuation of this Tribunal's previous order dated 21<sup>st</sup> August, 2017, the learned counsel for both the parties have brought to our notice that a negotiation on amicable settlement has been fructified as the corporate debtor has agreed to make further payment of Rs.28,000/- (Rupees Twenty Eight Thousand) towards full and final settlement amount in addition to the amount already paid which is now acceptable to the petitioner/operational creditor. Therefore, a cheque of Axis Bank bearing no.252721 dated 25.08.2017 for amount of Rs.28,000/- is now handed over to the learned counsel for the operational creditor towards full & final settlement of the present case. Consequently, the present petition seems to have become infructuous and the operational creditor is advised to file a formal memo settlement cum withdrawal of the case in the present matter.

The matter be listed on 31<sup>st</sup> August, 2017 for consequential order.

Dated 30.08.2017

  
Hon'ble Shri H.P. Chaturvedi, Member (J)

Typed by:  
Kavya Prakash